

elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Indian Central Jute Committee."

The motion was adopted.

INDIAN CENTRAL COCONUT COMMITTEE

Dr. P. S. Deshmukh: I beg to move:

"That in pursuance of clause (g) of section 4 of the Indian Coconut Committee Act, 1944, as amended from time to time, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Indian Central Coconut Committee."

Mr. Speaker: The question is:

"That in pursuance of clause (g) of section 4 of the Indian Coconut Committee Act, 1944, as amended from time to time, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Indian Central Coconut Committee."

The motion was adopted.

EMPLOYEES' STATE INSURANCE CORPORATION

The Minister of Labour and Employment and Planning (Shri Nanda): I beg to move:

"That in pursuance of clause (i) of section 4 of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a Member of the Employees' State Insurance Corporation"

Mr. Speaker: The question is:

"That in pursuance of clause (i) of section 4 of the Employees'

State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a Member of the Employees' State Insurance Corporation"

The motion was adopted.

ESTIMATES COMMITTEE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That the Members of this House do proceed to elect in the manner required by sub-rule (i) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty Members from among their number to be Members of the Committee on Estimates for the period commencing from the 1st June, 1957 to the 30th April, 1958".

Mr. Speaker: The question is:

"That the Members of this House do proceed to elect in the manner required by sub-rule (i) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty Members from among their number to be Members of the Committee on Estimates for the period commencing from the 1st June, 1957 to the 30th April, 1958".

The motion was adopted.

PUBLIC ACCOUNTS COMMITTEE

Shri Satya Narayan Sinha: I beg to move:

"That the Members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen Members from among their number to be Members of the Committee on Public Accounts for the period commencing from the 1st June, 1957, to the 30th April, 1958".

*Members of Rajya Sabha
with Public Accounts
Committee*

Mr. Speaker: The question is:

"That the Members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen Members from among their number to be Members of the Committee on Public Accounts for the period commencing from the 1st June, 1957, to the 30th April, 1958".

The motion was adopted.

MOTION RE ASSOCIATION OF
MEMBERS OF RAJYA SABHA
WITH PUBLIC ACCOUNTS COM-
MITTEE

**The Minister of Parliamentary
Affairs (Shri Satya Narayan Sinha):**
I beg to move:

"That this House recommends to Rajya Sabha that they do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of this House for the period commencing from the 1st June 1957, to the 30th April 1958".

Mr. Speaker: The question is:

"That this House recommends to Rajya Sabha that they do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of this House for the period commencing from the 1st June 1957, to the 30th April 1958".

The motion was adopted.

MOTION RE FIRST REPORT OF
BUSINESS ADVISORY COMMITTEE

**The Minister of Parliamentary
Affairs (Shri Satya Narayan Sinha):**
Sir, I beg to move:

"That this House agrees with the First Report of the Business

Advisory Committee presented to the House on the 23rd May, 1957."

Mr. Speaker: Motion moved:

"That this House agrees with the First Report of the Business Advisory Committee presented to the House on the 23rd May, 1957."

Shri C. D. Pande (Naini Tal): The time allotted for the discussion of the General Budget is rather less than it should have been because we have provided three days for the Railway Budget which is a minor thing. I think we should have at least 4 days for the general discussion of the General Budget.

Mr. Speaker: We have allotted four days.

Shri Satya Narayan Sinha: The Minister-in-charge will reply on the last day and it will take about an hour or an hour and a half.

Shri Heda (Nizamabad): We cannot compare the Railway Budget with the General Budget; the General Budget must be given more time.

Shri C. D. Pande: The Railway Budget is an insipid thing.

Shri V. P. Nayar (Quilon): Especially on account of its controversial nature.

Mr. Speaker: We shall try to sit one hour more every day.

Shri M. R. Masani (Ranchi-East): May I take this opportunity to suggest that the dates of the next session of Parliament may be considered and fixed before the end of this session so that it may be convenient for all the Members of this House?

An Hon. Member: What has it to do with this?

Shri Bharucha (East Khandesh): Does the decision to sit one hour